

Customs, Excise & Service Tax Appellate Tribunal

SCO 147-148, SECTOR-17-C, CHANDIGARH-160017

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Appeal No. ST/1371/2010

(Arising out of OIA No. 92/CE/Chd-I/2010 dated 15.07.2010 passed by the Commissioner (Appeals) of Central Excise -Chandigarh)

CCE-Chandigarh : Appellant (s)

Vs

M/s MMC Computer-Harton Workstation : Respondent (s)

**Represented by:**

For Appellant (s) : Shri Tarun Kumar, AR

For Respondent (s): Shri N. Bindal, Advocate

**CORAM :****Mr. Ashok Jindal, Hon'ble Member (Judicial)****Dr. Devender Singh, Hon'ble Member (Technical)**

Date of Hearing/Decision: 20.08.2018

**ORDER No. A/62619 / 2018*****Per : Mr. Ashok Jindal***

Revenue filed this application for withdrawal of the appeal on the ground that the Revenue involved less than Rs. 20 lakhs, therefore, as per the litigation policy 2018, they are required to withdraw the appeal.

2. Considering the fact that, the Revenue involves less than Rs. 20 lakhs, therefore, miscellaneous application filed by the Revenue is allowed and the appeal is dismissed as withdrawn under litigation policy.

*(Dictated & pronounced in the Court)***(Devender Singh)**  
Member (Technical)**(Ashok Jindal)**  
Member (Judicial)

G.Y.